

cation of 9.00 MAF corresponds to about 2.42 MAF for the Saurashtra region.

(d) The State Government have informed that no arbitrary changes have been made in the quantum of water for these regions from those as per Narmada Tribunal's award.

(e) Do not arise.

Revision of the report of Narmada Project in Gujarat

1069. SHRI CHHITUBHAI GAMIT: Will the Minister of IRRIGATION be pleased to state:

(a) whether the report on Narmada Project in Gujarat revised by previous Government after Tribunal's decisions has been approved by Central Government;

(b) what is irrigation potential benefit, district-wise, of the same;

(c) have Government received any representations against previous Government's revision report and if so, what are the details of such representation, particularly from Kutch; and

(d) at what stage the report is lying at present?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) No, Sir.

(b) The project report as submitted by the State Government is proposed to have an annual irrigation of 15.257 hectares (37.7 lakh acres) in the districts of Broach, Baroda, Panchamahals, Kaira, Ahmedabad, Gandhinagar, Mahsana, Bansakantha, Kutch, Bnavnagar, Surendra Nagar and Rajkot.

(c) The Government of Gujarat have reported that they have received representations from Dr. Mahipat Mehta, Member of Parliament regarding supply of more irrigation and drinking water to areas in Kutch, and also from Shri Raoji Gantra, Shri P. K. Vora, Shri M. R. Madiar and others regarding supply of Narmada water for desalinisation of Rann of Kutch.

(d) The project report is at present under examination in the Central Water Commission.

Technical survey report on Tapti High gas-based projects for Gujarat Electricity Board

1070. SHRI CHHITUBHAI GAMIT: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether his Ministry received a technical survey report on Tapti High gas-based projects from Gujarat Electricity Board;

(b) if so, what are the salient features of this report; and

(c) at what stage the consideration of this report stands at present and whether any thought has been given to this report for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Gujarat Electricity Board had, in August, 1979 forwarded to the Central Electricity Authority a project report for installation of 2×210 MW gas-based thermal power station at Mahuva in Gujarat at an estimated cost of Rs. 13,200 lakhs.

(b) The site for the proposed power station is located near Mahuva on Saurashtra Coast of Gujarat. The project envisages installation of gas fired boilers with 2×210 MW steam turbine generating sets based on the availability of supply of gas from Tapti fields for power generation, utilising sea water for condenser cooling. Sweet water requirements was proposed to be met from the nearby dam or by constructing Jack-Wells in the vicinity of Mahuva and pumping through pipe lines.

(c) On examination of the project report it was found by the Central Electricity Authority that the report lacked certain technical details regarding land, layout plan, cooling water system, chimney, roads, cost estimates; etc. It is further understood that the